

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/3521/2020**

This the 30th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Anu Radha

.....Applicant

(Advocate:- Mr. Sudershan Sharma-Not Present)

**Versus**

1. Union Territory of J&K

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicant submits that he wishes to withdraw the T.A. with liberty to file afresh, if fresh cause of action arises.

2. Accordingly, the T.A. dismissed as withdrawn with liberty to the applicant to file afresh, if fresh cause of action arises.
3. All the pending M.As are also disposed of.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun...*